







6th Shri Mangilal Pagariya Memorial National Moot Court Competition, 2019

(11th April & 12th April, 2019)



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Organized by MATS LAW SCHOOL

UNIVERSITY CAMPUS, Aarang Kharora Highway, Aarang, Raipur, Chhattisgarh - 493 441

ELIGIBILITY:

Students pursuing three or five years LL.B (or equivalent courses) or LL.M from any recognized Indian/Foreign University/ School/ Faculty/ Institute are eligible to participate.

TEAM COMPOSITION:

- The participation shall be allowed in team basis format and each team shall consist of 3 participants (2 speakers and 1 researcher)
- Only the speakers will be permitted to put forth oral arguments in the Competition.
- Change in team composition shall not be permitted once the names are sent, in respect to this the discretion lies
 with the organizing committee.
- In case of any change in the team composition, it shall be conveyed to the organizers stating reasons for the same.

CODE OF CONDUCT:

Participating teams shall not disclose name and/or identity of their University/ Schools/ Faculties/ Institute to other Participating teams before the valedictory session. Each team shall be assigned alpha numerical codes for the competition and the same shall be the sole source of identity of the respective teams throughout the competition. The participating team members shall refrain from wearing, using or carrying any object or articles such as bags/files/folders/badges/blazers/pins or any other material(s) revealing the identity of participating University/ Schools/ Faculties/ Institute. Intake/use/mere possession of any prohibited substance (like cigarette/alcohol/narcotic substance) is strictly prohibited during the stay throughout the competition, non – compliance with which may lead to immediate disqualification.

DRESS CODE:

- · Inside the tribunal room the participants shall be in Formal Wears only.
- Female(s): White salwar and kurta or White Shirt and Black trouser along with Black Blazer and Black Shoe.
- Male(s): White Shirt, Black Trousers, Black Tie along with Black Blazer and Black shoe.

REGISTRATION:

- The last date for registration is 20th March 2019.
- Communication for the same shall be sent on the separate, Registration Form completely filled
 and duly signed by the head of the participating University/ Schools/ Faculties/ Institute along with a draft or
 online payment transaction record for Rs. 3600/- with accommodation and Rs. 2500/- without
 accommodation

MODE OF PAYMENT & DETAILS:

The participation fee is payable by each of the participants either through:

(I) Online Payment (NEFT/IMPS) (Kindly keep the copy of transaction safely and forward the same with registration form which should reach us before 20th March 2019)

 Particulars
 Bank Details

 Name of Payee
 MATS LAW SCHOOL

 Name of the Bank
 HDFC BANK LTD

 Bank Branch
 HDFC, MOWA RAIPUR

 Bank Account Number
 50200026769790

 IFS CODE
 HDFC0003656

(ii) Demand Draft

Demand draft should be drawn in favour of 'MATS LAW SCHOOL' payable at RAIPUR. Your demand draft with registration form in physical form, should reach us by SPEED POST/PERSONALLY before 20th March 2019 at the address below:

Head Of the Department, MATS Law School (MATS University) MATS Tower, Pagariya Complex Pandri, Raipur – 492004 (Chhattisgarh), India.

SCOUTING:

Scouting by the student counsels, researcher or any other person affiliated to a team will lead to the disqualification of the team.

Teams will not be allowed to observe the orals of any other teams. Scouting in all forms is strictly prohibited.

The researchers shall sit with the speakers at the time of the orals and shall not attend the tribunal sessions of any other team participating in the competition.

ACCOMMODATION & TRANSPORTATION:

Accommodation will be provided for the participating teams for 3 nights &two days starting from 6P.M of 10th April to 6A.M of 13th April 2019.

Participating teams (consisting of three members i.e. Two speakers and one researcher) will be received by the volunteers of Moot court competition at their respective places of arrival upon prior intimation.

Any additional member other than the registered team member shall not be entertained during the competition.

THE PRELIMINARY ROUND 9-30 AM (11th April, 2019)

There will be two (2) preliminary rounds in two phases to ensure that each team is given the opportunity to argue from both sides of the proposition.

Teams shall be ranked by number of wins in the Preliminary Rounds, from highest to lowest.

If two or more teams have the same number of wins, the Team with the highest Cumulative points from the Preliminary Rounds shall be ranked higher. If two or more teams have the same number of wins and also the same cumulative points, the team with the higher cumulative oral rounds marks shall be ranked higher.

If two or more teams have the same number of wins and also the same cumulative points and also the same cumulative oral rounds marks, then the team with the higher gross memorial score i.e. The score of the memorial without deducting the penalty shall be ranked higher.

THE SEMI FINALS ROUND 9-30 AM (12th April, 2019)

Top four teams in the preliminary rounds shall proceed to the Semi-final rounds.

The four teams shall be arranged according to the ranking as calculated in the above rule and the draw for the finals will be as follows:

Rank 1 v. Rank 4

Rank 2 v. Rank 3

Two teams will be qualifying for the finals on the knock out basis.

These ranks shall not be disclosed to the teams.

There will be a draw of lots for choosing the sides.

The four teams shall have to argue the case only from one side and shall be assigned sides by draw of lots.

Two teams will be qualifying for the finals on the knock out basis.

The Finals:

The two teams shall be assigned sides by draw of lots. The team, which scores higher marks in the final round, shall be declared winner. The other team shall be declared as the Runner-up.

SCORING

Preliminary Rounds:

The Memorial score shall be added to the points awarded in the oral rounds. The team oral score is the sum of points resulting from each individual mooter.

Semi-final rounds

The memorial score will not be used for the semi-final rounds.

Final Round:

Ranking and Memorial marks will not be used in the final round. The final judges' ranking will determine the winners. There shall be no carry-forward of points from the previous rounds.

The teams shall be ranked on the basis of the sum total of points earned by them in both sessions of the preliminary round and the top four teams shall advance to the Semi Final round.

In case of tie, the team with the highest score in the preliminary round shall take precedence in ranking. If the tie persists, the team with higher memorial marks would take precedence. If the deadlock is not resolved, then a toss of coin will be conducted to ascertain the ranking.

MEMORIALS & FORMAT:

The participating teams have to submit six Printed copies of the Memorial for each side of the proposition latest by 2nd April 2019. It is the responsibility of the respective teams to ensure that the correct number of copies of the memorial(s) is submitted to the organizers.

The soft copies of the memorial from both side should be send latest by 31^{st} March 2019.

The Memorials must have cover page which is:

Blue for Appellant and Red for Respondent.

Memorials shall be a maximum of twenty five (25) pages.

The arguments Advanced shall be restricted to 15 pages.

Briefs must be typed on A4 size paper and include the following sections in the same order:

Cover Page / Cause Title

Table of Contents

Abbreviations Cases Cited

Jurisdiction Statement

Statement of Facts

Ouestions Presented

Summary of the Arguments

Arguments advanced

Prayer

No annexure is necessary or expected.

Each typed page should have a 1 inch margin on all four sides, 1.5 line spacing, justified and the font size must be 12 for the body and 10 for the footnotes. The font used shall be Times New Roman. However, this limitation does not apply to the coverpage.

The memorial shall be typed on one side of the page.

The names of either the participating colleges/Universities or the participants themselves shall not be displayed in any part of the memorial.

A team code shall be given to each of the participating teams. Names of Participants or Colleges or Universities ought not to be mentioned anywhere on the Memorial. Teams violating this rule shall attract severe penalty.

Team Code shall be provided once the registration process is over. It shall be communicated to all the participants in due course of time. Participating teams are required to submit soft format of the memorials for each side in advance to official e-mail id mooting@matsuniversity.ac.in latest by 11:59 p.m. On 31st April 2019. This is to allow for an assessment of the penalties incumbent on the memorials.

The soft copies of the memorials must be submitted in PDF format. The organizers shall not accept memorials submitted in any other format.

All memorials submitted must conform to the following general requirements and a team may attract negative marking for failure to keep within limitation as indicated below:

- a) The Uniform Style of footnoting shall be followed.
- b) Memorial's each page must have at least one inch margin on all sides. Nothing else except page number may be placed within this margin.
- c) The Index of authorities must contain list of all legal authorities cited in any section of the memorial. The Index must include page numbers of the memorial on which authority cited.
- d) If two or more memorials are found to be substantially same and the Administrator, upon consultation with the memorial judges, is of the opinion that there has been copying between them, then they may impose penalty on the total marks awarded towards memorial evaluation.
- e) Memorial should be having spiral binding.

There shall be an exchange of memorials between the respective opponent participating teams as would be placed after the draw of lots in all the rounds of the competition. No amendments can be made to the Memorials after submission.

Penalties-Penalties shall be deducted after the memorial has been evaluated- in no event penalties can be reduced to the total memorial score below two fifth (2/5) of the maximum score

RULES & GUIDELINES

S.No.	Summary	Penalty
1	Delay in submitting memorials	2 points (plus one point per day after one day)
		subject
		to cumulative maximum of 5 points
2	Not following the format	2 points (one time penalty)
3	Use of incorrect font or font-size,	1 point per violation, subject to maximum of ten
	use of font of inconsistent size, or	Points.
	improper line spacing	
4	Inclusion of text in margin	2 points (one time penalty)
5	In case the number of pages	3 points (one time penalty) plus 1 point for each
	in the Memorial (Sectional)	additional page subject to maximum of 6 point
	encroaches the prescribed limit.	
6	Improperly formatted Index of authorities	2 points (one time penalty)
7	Copying of memorials (in consultation	Up to 75% marks awarded towards memorial
	With the memorial judge/s)	depending upon the extent of copying

The Memorials shall carry a total of 100 marks and shall be evaluated on the basis of the following criteria:

Marketing Criteria	Marks Allotted
Evidence of Original Though	20
Knowledge of Law & Facts	20
Proper and Articulate Analysis	20
Correct format & Citation	20
Extent & use of research	20
Total marks	100

ORAL SUBMISSION PROCEDURE

- (I) Tribunal language shall be English only.
- (ii) The time limit for competition shall be thirty (30) minutes for each team. This shall include the submission of both the speakers from the team.
- (iii) The researcher will not participate in the arguments but will be seated along with the speakers
- (iv) No speaker may reserve more than fifteen (15) minutes for his individual speaking time.
- (v) The team appearing from the side of the appellant will be given 5 (five) minutes for the rebuttals after the respondent team completes their argument and rebuttals. The time cannot be exceeded in any case. One speaker from each team will be permitted to rebut.
- (vi) The team appearing from the side of the respondent will have to rebut during their arguments. They shall be given additional 5 (five) minutes apart from allotted 30 minutes, for the arguments. The respondent team may however, chose to reserve up to maximum of five (5) minutes time for sub-rebuttal purposes.
- (vii) This time split must be communicated to organizers prior to the beginning of the round.
- (viii) There will be no extension of the time. In event where the judges are of the opinion that certain exigency does require an extension of time, they may extend speaking time for a team by maximum of five minutes.
- (ix) There shall be no communication, or all or otherwise using chits etc. between the counsel's table and the speaker.
- (x) All teams are expected to carry with themselves any case law and authorities which they intend to refer to
- (xi) Participants seated at the counsels table may use laptops in the Tribunal room but must ensure that this does not interfere with the tribunal proceedings.

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Oral arguments shall carry a total of 50 marks for each speaker and shall be judged on the following grounds:

Marketing Criteria	Marks Allotted
Preparation and familiarity with facts	10
Structure of Legal Argument	10
Knowledge & Application of Law	10
Organization, Presentation, Speaking Ability	5
Responsiveness to Questions	5
Persuasiveness and Advocacy	5
Courtroom Etiquette	5
TOTAL MARKS	50
1	

EXCHANGE OF MEMORIALS

Prior to each round the organizers will arrange for the exchange of memorials.

The teams will be prohibited from making any marks on the exchanged memorials.

The teams will be prohibited from making any copies of the exchanged memorials.

The teams are required to return the exchanged memorials to the Tribunal officers of the respective round.

DELAYINAPPERANCE/PRESENTATION

If a team scheduled to take part in a round does not appear for 10 minutes after the scheduled starting of the round, the other team shall have to submit ex- parte.

The criteria of rebuttals shall not be considered in such cases for evaluation in place of which an average for the same would be given on the basis of the marks scored by such team on other criteria.

BEST MEMORIAL

The memorial which secures the highest marks based upon the cumulative marks of all the two memorials submitted shall be adjudged as the Best memorial.

BEST SPEAKER

The student securing the highest mark based upon the cumulative marks of Preliminary rounds of the competition will be adjudged as the Best Student Advocate.

Rebuttals marks will not be considered to decide the Best Student Advocate.

MISCELLANEOUS RULES OF THE COMPETITION

Upon completion of the competition, the organizing committee reserves the exclusive right to use the memorials submitted to them, as they deem appropriate.

Participating teams should carry with them required study or reference materials for their own use during the oral rounds of competition.

Participating teams shall be expected to maintain the proper decorum of the Tribunal room during the proceedings and shall conduct themselves in a manner befitting the legal profession.

The organizing committee reserves the right, at its sole discretion, to take appropriate action for any unethical, unprofessional and wrongful conduct during the entire period of the Moot Court competition.

The organizing committee's decision as regards the interpretation of these rules or any other matters related to the Moot Court competition shall be final and binding. If there is any situation, which is not covered by these rules, the decision of the organizing committee shall be final. The organizing committee reserves the right to amend, modify or repeal any of the rules if so required and as they deem appropriate. Participating teams shall receive adequate notice of any/all such amendments or modifications to the rules.

The organizing committee shall not be held responsible for any loss or non-delivery of the Memories

AWARDS

Winning team-First Runner Up Team-Best Speaker-Best Memorial-Rs.3,000 with winners Trophy Rs.6,000 with runners trophy Rs.3,000 with trophy

Prize winners will also be given certificates for the same along with participation certificate

 $Participation\ certificates\ will\ only\ be\ distributed\ at\ the\ Valedictory\ function\ and\ teams\ which\ will\ not\ be\ present\ to\ collect them\ will\ not\ be\ entitled\ to\ receive\ it\ subsequently.$

RULES & GUIDELINES

IMPORTANT DATES

March 15. 2019:

Last Date for confirmation of Participation through e-mail on mooting@matsuniversity.ac.in with the subject line as CONFIRMATION FOR THE PARTICIPATION IN "6TH MANGILAL PAGARIYA NATIONAL MOOT COURT COMPETITION 2019"

Arrival date and time at the place of accommodation will be provided from 6 P.M Onwards of 10th April till 6 A.M 13th April. Students orientation, Draw of lots and exchange of memorials for the preliminary rounds by the organizers. April 11, 2019: Preliminary Round (Students orientation, Draw of lots and exchange of memorials for the preliminary rounds by the organizers.) April 12, 2019: Semi Final Round, Final Round and Valedictory Function. (Consolidated dates):

Confirmation of Participation Deadline (online): March 15, 2019 Receiving of Registration form and DD submission: March 20, 2019 Brief (Memorial) Submission Deadline (soft copy): 31st March, 2019

Brief Submission Deadline (6 sets print copies from both sides) deadline: April 02, 2019

 $\label{lem:condition} Travel\ Plan\ submission\ deadline\ (in\ softcopy):\ April\ 07,2019\\ Arrival,\ Draw\ of\ Lots,\ Exchange\ of\ Memorial:\ April\ 11,2019\\$

Preliminary rounds: April 11, 2019

Semifinal, Final and Valedictory Session: April 12, 2019

VENUE FOR COMPETITION

MATS LAW SCHOOL, MATS UNIVERSITY,

Main Campus Aarang - Kharora Highway, Aarang, Raipur, Chhattisgarh-493441 to HARD COPIES OF MEMORIALS AND THE REGISTRARION FORM SHOULD BE SENT ON THE FOLLOWING ADDRESS

Head of Department, MATS Law School (MATS University) MATS Tower, Pandri, Raipur-492004 (Chhattisgarh), India CONTACT PERSONS:

Faculty Coordinators: Prashant Kumar - 7903661235

Jaskirat Kaur - 8447794501

AvadhutJoshi - 9431550218

Student Coordinators

Chandni Hariramani - 9131877272 Deepanshu Kushram - 9630338444 Anurag Gupta - 7049597879 Manali Shrivastav - 7000355160

E-mail: mooting@matsuniversity.ac.in

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